

ITEM NO.3

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 898/2025

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MEWA LAL

Respondent(s)

WITH

Crl.A. No. 1370/2025 (II)

Crl.A. No. 1016/2025 (II)

Crl.A. No. 899/2025 (II)

Crl.A. No. 1557/2025 (II)

Date : 30-06-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Ms. Prerna Sharma, Adv.

For Respondent(s) :

Ms. Anushri Singh, Adv.
Mr. Kunwar Vikramaditya Shah, Adv.
Ms. Rashmi Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. Nos. 898,1370, 1016 and 899/2025

Matters have already been directed to be listed before the Hon'ble Court in terms of this Court's order dated 27.10.2025.

Crl.A. No. 1557/2025

Service is complete on respondent No.1 but none has entered appearance.

Ld. Counsel for the petitioner is directed to take appropriate steps in respect of deceased respondent No. 2 by 14.7.2026, as last chance.

Common digital original records of High Court and Trial Court have been received.

Soft copy of the same be provided to the Ld. counsel for the parties.

List the matter again on 10.8.2026.

Copy of this Record of Proceedings be furnished to the concerned Learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

MG